



2026:AHC:16363

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4978 of 2025

Virendra Kumar Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kshama Singh, Yashwant Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, for the following relief :-

"Issue a writ, order or direction in the nature of Mandamus commanding to the Consolidation Officer Sadar-I Azamgarh (Respondent No.2) to decide the Case No.35 (Lalji Vs. Prahlad) under section 42A of U.P.C.H. Act, with regard to Village Hariharpur, Post Azampur, Pargana Nizamabad, District Azamgarh, within some specific time bound period."

3. It is submitted that the aforesaid case has not been decided till date, despite the fact that opposite has already appeared and the case is ripe for final adjudication.

4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a

period of **five months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

January 22, 2026
VR

(Dinesh Pathak,J.)